

ITEM NO.11

COURT NO.7

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 4678/2019
(Arising out of impugned final judgment and order dated 29-11-2018
in AN No. 42755/2018 passed by the High Court Of Judicature At
Allahabad)

MUSTAFA KAMAL

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.
(I.A No.75734/2019-EXEMPTION FROM FILING O.T.)

Respondent(s)

Date : 30-07-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE R. BANUMATHI
HON'BLE MR. JUSTICE A.S. BOPANNA

For Petitioner(s) Mr. Aditya Kr. Choudhary, Adv.
Mr. Amit Pratap Shaunak, Adv.
Mr. Gurmehar Vaan Singh, Adv.
Mr. Ajit Kr. Pathak, Adv.
Mr. Rajesh Singh Chauhan, AOR

For Respondent(s) Mr. Brijender Chahar, Sr. Adv.
Mr. Ajay Vikram Singh, AOR
For State Mr. Yagyawalkya Singh, Adv.
Ms. Priyanka Singh, Adv.
Mr. Kamlesh Anand, Adv.

For R.No.2 Mr. Munawwar Naseem, AOR
Mr. Akbar Abdi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

We have heard learned counsel appearing on behalf of the
parties.

Both victim and respondent no. 2 are present in the
Court.

Leave granted.

There shall be stay of further proceedings in S.T. No. 337 of 2018 relating to Crime Case No. 349 of 2017 until further orders.

In case of any necessity, the petitioner and the victim viz. Goshiya Parveen are at liberty to approach the police for protection who shall consider their request as per the rules.

(MADHU BALA)
COURT MASTER (SH)

(NISHA TRIPATHI)
BRANCH OFFICER